

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
UNSTARRED QUESTION No. 1721
TO BE ANSWERED ON 08.12.2021**

FUND LAPSE IN MPLADS

1721. SHRI MANICKAM TAGORE B.:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether virtually half of the belated Rs.2,200 crore allotted for completing the ongoing MPLADS projects in 2020-2021 simply lapsed;

(b) if so, whether this happened due to delay in granting approval to release the funds;

(c) if so, the reasons therefor;

(d) whether the Ministry of Finance has asked the administrative ministry to further tighten the scheme's guidelines; and

(e) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (RAO INDERJIT SINGH)

(a), (b) & (c) The Ministry received allotment of ₹ 2200 crore for release of pending installments under MPLADS, on 22-03-2021, for utilization of entire fund up to 31-03-2021, subject to the condition that first priority to be given for the release of pending instalments of Financial Year 2019-20 in respect of Members of Parliament of Lok Sabha and Rajya Sabha. The Ministry put its best efforts and processed all eligible cases for which relevant documents were received from the Nodal District Authorities and successfully released ₹1107.5 crore upto 31-03-2021, following due processes as per the extant MPLADS Guidelines. The Ministry was not able to

release instalments to Nodal Districts from where eligible documents were not received and where Election Commission of India had implemented Model Code of Conduct due to assembly elections / bye-elections in few States / UTs. However, the Ministry of Finance allotted ₹ 1172.5 crore to the Ministry on 28-05-2021 for the release of pending instalments of 2019-20.

(d) & (e) Department of Expenditure vide its OM No.56(2)/PF-II/2006(Pt.), dated 16.3.2021 has advised that MoSPI shall consider modification in MPLADS guidelines to the effect that if a work sanctioned by a MP is not used for five years, it will automatically lapse and even if there is a committed liability for the work to be completed, subject to Guidelines 2.6 and 4.7 to 4.10.
